

Annexure-2

Name of the corporate debtor: Sri Venkatesa Paper and Boards Limited; Date of commencement of liquidation: 13-02-2023; List of stakeholders as on: 24-04-2023

List of unsecured financial creditors

(Amount in ₹)

Sl. No.	Name of creditor	Details of claim received		Details of claim admitted				Amount of contingent claim	Amount of any mutual dues, that may be set off	Amount of claim rejected	Amount of claim under verification	Remarks, if any
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by guarantee	% share in total amount of claims admitted					
1.	Bank of Baroda, Stressed Assets Management Branch, Chennai	14 th March 2023	2,46,25,20,395	2,46,19,05,451	Credit facilities provided to the company in the form of Cash credit, Working capital demand loan, bill purchase and Letter of credit	NIL	86.59%	NIL	NIL	NIL	614944	As the claim amount of INR 614944 pertains to CIRP cost spent by financial creditor the claimed amount is kept under verification as further details were required on this. As there were no documents available with the corporate debtor, the claims were admitted based on supporting documents and clarification provided by claimant. Hence, the claims are provisionally admitted.

Note:

As per section 77 (3) of Companies Act 2013, Notwithstanding anything contained in any other law for the time being in force, no charge created by a company shall be taken into account by the liquidator appointed under this Act or the Insolvency and Bankruptcy Code, 2016, as the case may be, or any other creditor unless it is duly registered under section 77(1) of the companies act 2013 and a certificate of registration of such charge is given by the Registrar under section 77(2) of the companies act 2013. Hence if no charge is created in favour of the creditor as per section 77(1) of the companies act 2013 such creditors were considered as unsecured creditor.

